

FORM - A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF PRIME RETAIL INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	PRIME RETAIL INDIA LIMITED
2.	Date of incorporation of corporate debtor	11.05.1990
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate identity number of corporate debtor	U63090WB1990PLC048986
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1/1, Camac Street(a.k.a.8/1,Middleton Row,Kol-71) 5 th floor, Shree Manjari Building, Suite no. 07 Kolkata – 700016.
6.	Insolvency commencement date in respect of Corporate debtor	27.08.2019 (vide order dated 22.08.2019 passed by Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata.
7.	Estimated date of closure of insolvency resolution Process	180 days from the date of Insolvency commencement date which is 23rd day of February, 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamalesh Kumar Singhania Registration No.: IBBI/IPA-002/IP-N00023/2016-2017/10050
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Name: Mr. Kamalesh Kumar Singhania Address: AV Insolvency Professionals Pvt. Ltd. Bajarang Kunj, Room No. 412 & 413, 2B Grant Lane, 4 th Floor, Kolkata – 700012. Email address: info@avipgroup.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. No.9.	Same as given in item no. 9 Email address: cirp.primeretail@gmail.com
11.	Last date for submission of claims	10 th September, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NA – as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA – as per information available with IRP 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/downloadform.html Physical Address: As mentioned against item No. 9.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the **Prime Retail India Ltd.** on **27.08.2019**.

The creditors of **Prime Retail India Ltd.** are hereby called upon to submit a proof of their claims on or before **10.09.2019** to the interim resolution professional at the address mentioned against item 9.

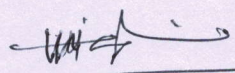
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.08.2019

Place : Kolkata


Kamallesh Kumar Singhania
Interim Resolution Professional